

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2301/2015

(Arising out of impugned final judgment and order dated 07-07-2014 in WP No. 17601/1995 passed by the High Court of Judicature at Allahabad)

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondent(s)

Date : 23-10-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s) Mr. Karan Batura, Adv.
Mr. Rohit K. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for impleadment allowed.

List the matter for final disposal.

Additional pleadings may be brought on
record by the contesting parties who desire to file
the same.

(NEETU KHAJURIA)
COURT MASTER

(ASHA SONI)
BRANCH OFFICER